

have been asked to go to several other stations. This kind of thing is not good. It is creating a lot of confusion.

I, therefore, plead with you to kindly take it seriously and to take the House into confidence immediately because the commitment was made before the previous House that by 31st December, an appraisal would be made. Now, it is already September, 1996. Nothing has come out.

I would like to know from the Government whether the SIT people are expressing their inability to get hold of the people whom they intend to investigate or they are not getting enough cooperation from certain agencies about which I would not like to elaborate now. The Home Ministry must be taken into confidence.

[Translation]

MR. DEPUTY SPEAKER : Shri Bhagwan Shankar Rawat may now speak...

(Interruptions)

MR. DEPUTY SPEAKER : One minute. Let him speak.

SHRI AIAL BIHARI VAJPAYEE (Lucknow) : Mr. Deputy Speaker, Sir, the matter was earlier raised by Shri Chauhan. It relates to the security of a Member, Shri Prahlad Singh Patel. He is facing a serious threat from some anti-social elements there as also from certain elements in the administration. You can direct the Home Minister to collect all information in this connection. After all, a Member of the House should have proper security.

MR. DEPUTY SPEAKER : This matter has already been raised in the House earlier.

... (Interruptions)

KUMARI UMA BHARATI (Khajuraho) : Mr. Deputy Speaker, one of his colleagues has been shot dead. His brother carries a prize for arrest. The State Government is bent upon finishing him. Any day we can receive news about his murder and this matter has been raised in the House more than once. A State Government is hell bent on taking the life of a Member of Parliament, and this House cannot protect his life?... (Interruptions)

DR. MURLI MANOHAR JOSHI (Allahabad) : Last time also, the question of the security of the Member was raised and it has again come up today. It becomes our responsibility and the Government must provide him security. He should be given security at the Central level. His life has to be saved and a report should be called for from the State on what is happening there. We cannot even dream of such kind of conduct in a democracy... (Interruptions)

MR. DEPUTY SPEAKER : Please resume your seat for a minute. This issue has been raised in the House earlier also.

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : The Leader of the Opposition may please give me all details. The matter has been raised in the House, I do not deny it might have been raised earlier... (Interruptions)

[English]

MR. DEPUTY SPEAKER : Government has to take notice of what is said in the House...

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Just a minute please.

DR. MURLI MANOHAR JOSHI : Are you not kept informed of the proceedings of the House? Do the officers of your Ministry keep you ignorant of the proceedings of the House? ... (Interruptions)

MR. DEPUTY SPEAKER : The matter has been raised before you.

DR. MURLI MANOHAR JOSHI : The matter was raised here, what is meant by 'might have been raised'? This matter has been raised and raised seriously. Even today, our party is raising it seriously... (Interruptions)

SHRI INDRAJIT GUPTA : You are raising this matter, I assure you that it would be fully looked into and whatever action is necessary will be taken.

DR. MURLI MANOHAR JOSHI : Will security be provided?

SHRI INDRAJIT GUPTA : Of course, security, what else?

SHRI GANGA CHARAN RAJPUT (Hamirpur) (U.P.) : The High Court had issued directions to provide security to some persons. On the 29th, I sent a representative of mine to the S.P. with the orders of the High Court for requesting the S.P. to implement the order of the Court. But the S.P. along with some of his men beat my representative so severely, that he died in the hospital on 4th September. Sir, so far we had known people being beaten up by SHO and constables, but here is a senior police officer of the Indian Police Service beating a person in his office. The S.P. also implicated him in a false case. The post mortum report was got changed by

pressurising the doctors who noted down that the person died due to illness even though he had four fractures on his body. He was the President of All India Goldsmiths Association and there had never been any case against him, but a false case under Arms Act was registered against him and he was sent to jail. The local papers have reported that the police beat up a representative of M.P. so severely that he died. He had gone there with the orders of the Supreme Court.

Mr. Deputy Speaker, Sir that police officer is violating the orders of the Supreme Court and he beat up the representative of a Member of Parliament so cruelly that he died. What kind of law and order is this? Uttar Pradesh is under President's Rule and, therefore, I request the Home Minister to make a statement in the matter and I also demand that the concerned police officer be suspended and an enquiry into the case be entrusted to CBI. So long as this demand of mine is not conceded, I will sit on an indefinite *dharna* in the House. If the life of my representative is not safe, there cannot be any safety to my life also. This police officer should be arrested immediately under section 302 and sent to jail. It is a very serious matter.....(Interruptions)

MR. DEPUTY-SPEAKER: You have made a mention, please resume your seat now

.....(Interruptions)

SHRI RAJENDRA AGNIHOTRI: This matter relates to a place adjoining my constituency.....(Interruptions)

MR. DEPUTY-SPEAKER: You should not start speaking without being called

.....(Interruptions)

SHRI RAJENDRA AGNIHOTRI: It is a serious matter. The hon. Minister should make a Statement (Interruptions)

MR. DEPUTY SPEAKER: He has already said that it is a serious matter. Why should the same thing be repeated.

..... (Interruptions)

MR. DEPUTY-SPEAKER: I have not called you to speak Shri Bhagwan Shanker Rawat will make his points

SHRI BHAGWAN SHANKAR RAWAT (Agra): Mr. Deputy-Speaker, the hon. Prime Minister has left the House, but I would like to draw the attention of his representatives who are here to the situation of floods. He has expressed concern over the floods....

MR. DEPUTY-SPEAKER: The Prime Minister has already made a statement on floods

SHRI BHAGWAN SHANKAR RAWAT: But I want to add something to it. The Government of Uttar Pradesh has sent a project costing Rs. 300 crores for initiating immediate and

long-term measures to control floods. I want that this plan may be forwarded to the Planning Commission. So far, only Rs. 46 crores have been given which is causing great anxiety. Agra and Mathura are again in the grip of floods. The people of Bharatpur are determined to cut off the Govardhan Range. The people are in great distress due to floods and the farmers have been ruined.

[English]

MR. DEPUTY-SPEAKER: Zero Hour is over.

..... (Interruptions)

MR. DEPUTY-SPEAKER: Please sit down. Zero Hour is over. The Minister of External Affairs may please make his statement.

..... (Interruptions)

MR. DEPUTY-SPEAKER: I have received no notice. Let him speak first

.... (Interruptions)

MR. DEPUTY-SPEAKER: Zero Hour is over. You can raise the matter on Monday

..... (Interruptions)

MR. DEPUTY-SPEAKER: Please sit down

..... (Interruptions)

SHRI RAJESH PILOT: Sir, Parliament has passed the Delhi Rent Control Act. Why is the Government not implementing it? Let us be given an assurance that the Delhi Rent Control Act would be implemented by the Government

MR. DEPUTY-SPEAKER: Let the Minister make his statement

SHRI RAJESH PILOT: Sir, it has been passed by Parliament. Why is the Government hesitating to implement it?.... (Interruptions)

MR. DEPUTY-SPEAKER: Yes, Mr. Minister

12.56 hrs

[English]

STATEMENT BY MINISTER

U. S. ATTACKS IN IRAQ

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): Sir, I regret that when my hon. friends mentioned